

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Appeal(s) Involved:

ST/236/2009-DB

[Arising out of Order-in-Appeal No. 169/2008 dated
29/09/2008 passed by the Commissioner of Central Excise,
Cochin.]

Sri Asoka Textiles Ltd.,

Post Box No.17 Aluva,
Kerala Sate-683101

Appellant(s)

VERSUS

**Commissioner Of Central Tax &
Central Excise, Cochin**

C.R. Buildings, I.S Press Road
Cochin - 682018
Kerala

Respondent(s)

Appearance:

None

**CENTRAL TAX ASSISTANCE
BUREAU**

KARIMPATTA ROAD, ERNAKULAM,
COCHIN-682016
KERALA

For the Appellant

Mr. Madhup Sharan, AR

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20496 / 2019

Date of Hearing: 27/06/2019

Date of Decision: 27/06/2019

Per : AS PER BENCH

On matter being called, neither the appellant appeared nor is there any adjournment request despite notice having been sent to them well in advance. We also note that the matter has been coming up on Board

repeatedly and it pertains to the year 2009 and was being adjourned in the interest of justice. In our view, the appellant is not interested in pursuing the appeal. As the appeal is almost 10 years old, we find no reasons to keep it on record. Accordingly, the appeal is dismissed for non-prosecution.

(Order was pronounced and dictated
in Open Court on **27/06/2019**)

S.S GARG
JUDICIAL MEMBER

P. ANJANI KUMAR
TECHNICAL MEMBER

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